

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.245 - IA/502(AHM)2024
in
C.P. (IB)/252(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

JAY AMBE INDUSTRIES PROPRIETOR THROUGH ITS
AUTHORISED PERSON RAJESHKUMAR HARKISHANDAS
KHEMANI
VS
MIM PETRO WORLD PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Party in person
For the Respondent : Mr. Sahil Rao, Adv. for Operational Creditor

ORDER

IA/502(AHM)2024

An employee of the applicant present in person (with authorisation) and submitted that the advocate on record retired from this matter. The advocate appeared and confirmed and filed pursis.

Since the connected matter is listed for hearing on 29 April 2024, list this matter also on same date.

List the matter on 29.04.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)